

6. Administration Branches I/II, III, Accounts Branches I/II/III, General Branches I/II, I.F. Cell and P&AO Planning Commission.

Calcutta Metro Railway

1106. SHRI GURUDAS DAS GUPTA: Will the Minister of TRANSPORT be pleased to state:

(a) whether it is a fact that large part of the budgetary allocation for the Calcutta Metro Railway project is likely to lapse during the current financial year; and

(b) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF RAILWAYS (SHRI MADHAVRAO SCINDIA) :

(a) No, Sir.

(b) Does not arise.

Clearance of Stretch of the Hooghly River upto the Diamond Harbour

1107. SHRI GURUDAS DAS GUPTA:

SHRI CHATURANAN MISHRA:

Will the Minister of TRANSPORT be pleased to state;

(a) whether it is a fact that the Calcutta Port Trust authorities have proposed an action plan for clearing the stretch of the Hooghly river upto the Diamond Harbour under a centrally funded scheme;

(b) if so, what are the details thereof; and

(c) by when the plan is likely to be implemented?

THE MINISTER OF STATE IN THE DEPARTMENT OF SURFACE TRANSPORT (SHRI RAJESH PILOT):

(a) and (b) Yes, the Calcutta Port Trust authorities are already implementing a project for increasing navi-

gability of Hooghly River between Saugor Island and Diamond Harbour. The Government have sanctioned this project at an estimated cost of Rs. 40.50 crores. The scheme envisages construction of guidewalls at Northern and Southern ends of Naya-chara Island, protection works at Gangra between Sondia column and outfall of River Haldi, capital dredging over Balari Bar, shore disposal terminal at Nayachara Island, procurement of additional tug and navigational aids and instrumentation. The works on this scheme are in progress.

(c) The project is likely to be completed by 1989-90.

Women's Organisation Report on Adulteration in the Capital

1108. SHRI N. E. BALRAM: SHRI GURUDAS DAS GUPTA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state;

(a) whether Government's attention has been drawn to the survey made by a leading Women's organisation in Delhi on adulteration;

(b) whether it is a fact that a part of the foodstuff sold in the capital is adulterated; and

(c) if so, what steps Government propose to take to stop adulteration?

THE DEPUTY MINISTER IN THE DEPARTMENT OF FAMILY WELFARE (SHRI S. KRISHNA KUMAR):

(a) Yes, Sir.

(b) Yes, Sir.

(c) Department of Prevention of Food Adulteration, Delhi Administration has intensified enforcement of P.F.A. Act in Delhi and offenders selling adulterated articles of food are punished under the provisions of the P.F.A. Act.